

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) Insolvency No. 816 of 2019**

**IN THE MATTER OF:**

**Shapoorji Pallonji & Co. Pvt. Ltd.**

**...Appellant**

**Versus**

**Korba West Power Company Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Abhijeet Sinha, Ms. Rashmi Gogoi, Ms. Ananya Misra, Advocate for Appellant  
Ms. Neema, Ms. Pallavi Pratap and Ms. Vaneeta, Advocates for Intervener**

**For Respondent : Mr. Manmeet Singh, Mr. A. Robin Frey and Ms. Anahita Gaiind, Advocate for R-2**

**ORDER**

**17.02.2020** The Learned Counsel for Respondent No.3 is permitted to file Reply of Respondent No.3 in the course of the day before the office of Registry. Rejoinder, if any, is to be filed by the Appellant it is open to him to file, and also that pleadings be completed. At request of Learned Counsel, the matter is adjourned to **19<sup>th</sup> March, 2020**.

[Justice Venugopal M.]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

*pks/nn*